

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Service Tax Appeal No. 229 of 2011

(Arising out of Order-in-Original No. 23/2010(RS) dated 11.05.2010 passed by the
Commissioner of Central Excise, Customs & Service Tax, Visakhapatnam)

PSB Industries

Plot No. 23 & 24 'B' Block,
IDA, Autonagar,
Visakhapatnam – 530 012.

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APPELLANT

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax
Visakhapatnam– I**

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

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RESPONDENT

Appearance

Written Communication for the Appellant.

Shri S. Hanuma Prasad, Authorised Representative for the Respondent.

**Coram: Hon'ble Mr. ANIL CHOUDHARY, MEMBER (JUDICIAL)
Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30107/2022

Date of Hearing:13.09.2022

Date of Decision:13.09.2022

[ORDER PER: BENCH]

The appellant has filed information dated 5 march 2022 informing that the tax dispute in this appeal have been settled under SVLDRS and they have been issued certificate in Form SVLDRS-4 dated 21.02.2022.

2. Accordingly, this appeal is disposed in terms of settlement.

(Order dictated and pronounced in open court)

**(ANIL CHOUDHARY)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**